

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2695
TO BE ANSWERED ON 10TH MARCH, 2021**

REGULATIONS ON INSTALLATION OF MOBILE TOWERS

2695. SHRI M. SELVARAJ:
DR. A. CHALLAKUMAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of the regulations issued by the Government for installation of Base Transmitting Station (BTS) and radiation emission norms for BTS and mobile handsets;
- (b) the number of tower companies which have not complied with these regulations and the action taken by the Government against them, company-wise;
- (c) whether the Government has prepared a list of illegal BTSs and issued direction to the mobile companies to remove/shift these towers from public places such as schools, hospitals, etc.;
- (d) if so, the details thereof and the number of such towers removed/shifted so far, State-wise including Tamil Nadu; and
- (e) whether the High Court of Delhi has also issued any direction on radiation emission norms and installation of BTS and if so, the details thereof and the reaction of the Government thereto?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS, EDUCATION AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)**

(a) Sir, the copy of latest notification regarding emission norms for Base Transceiver Station (BTS) is available at <https://dot.gov.in/sites/default/files/26-06-2013.pdf>. The notifications regarding emission norms for mobile handsets are available at https://dot.gov.in/sites/default/files/Specific_absorption.pdf. The copy of latest advisory guidelines for State Governments for issue of clearance for installation of mobile towers may be seen at <https://dot.gov.in/sites/default/files/Advisor%20STC%20DTC.pdf>.

(b) Telecom Company wise number of BTSs which have not complied with these regulations is attached as **Annexure-1**.

Government has taken action by imposing financial penalty on defaulting Telecom Service Providers(TSPs) as per the prescribed norms of Department of Telecommunications. One (1) non-compliant BTS of M/s Airtel in Haryana was shut down due to non-compliance of radiation level and other non-compliant BTSs radiation level has been brought within the prescribed limits.

(c) No illegal mobile tower is functioning in the country as per the records available with Department of Telecommunications (DoT).

As per the existing policy for installation of towers, Wireless Planning & Coordination (WPC) wing of DoT issues "siting clearance" for installation of mobile towers for each and every site from the point of view of interference with other licensed wireless users, aviation hazards and obstruction to any other existing microwave links. DoT issues "siting clearances" without prejudice to other applicable bylaws, rule and regulations of local bodies such as Municipal Corporation, Gram Panchayat etc. Accordingly, before installation of tower, the telecom service providers have to obtain necessary clearances from concerned authorities of Local bodies/ State Government also. Various local bodies/State Government have formulated their own policy regarding grant of such permissions for installation of mobile towers.

(d) Does not arise in view (c) above.

(e) As per records available, no direction on radiation emission norms and installation of BTS have been issued by Hon'ble High Court of Delhi.

S. No.	Telecom Service Provider's Name	Non-compliant on technical grounds(Radiation Level) till 31.01.2021
1	Aircel/ Dishnet	21
2	Airtel/ BHL	101
3	BSNL	3
4	Idea/ ABTL	29
5	Loop	11
6	MTNL	3
7	RCL_GSM	2
8	Reliance	28
9	Reliance Jio	26
10	SSTL (MTS)	1
11	Telenor	1
12	TTSL/ TTML	33
13	TTSL/ TTML/ Tata	1
14	Uninor	6
15	Videocon	2
16	VIL (For VMSL N/w)	4
17	Vodafone	72
	Grand Total	344
